

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Record of Proceedings

Petition No.300/2009

- Subject : Petition for approval of recovery of fixed charges on account of capital expenditure incurred at the various offices of NTPC between 1.4.2004 to 31.3.2009.
- Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member
- Date of Hearing : 8.4.2010
- Petitioner : NTPC Ltd.
- Respondents : UPPCL, AVVNL, JVVNL, JoVVNL, DTL, NDPL, BSES – Rajdhani Power Ltd., BSES – Yamuna Power Ltd., NDMC, MES, PSEB, HVPNL, HPPC, HPSEB, PDD, Jammu, ED, Daman & Diu, ED, Dadar & Nagar Haveli, APTRANSCO, APEPDCL, APSPDCL, APNPDCL, APCPDCL, TNEB, KPTCL, BESCO, MESCOM, CESC (Mysore), GESCOM, HESCO, KSEB, Electricity Dept., Puducherry and GRIDCO, DVC, BSEB, JSEB, WBSEDCL, Dept. of Power, Govt of Sikkim.
- Parties present : 1. Ms. Swapna Seshadri, Advocate, NTPC
2. Shri Pradip Misra, Advocate, UPPCL
3. Shri Suraj Singh, Advocate, UPPCL
4. Shri S.Balaguru, TNEB
5. Shri R.Krishnaswami, TNEB
6. Shri T.P.S.Bawa, Consultant, HPPC
7. Shri Venkat Subramanian, KPTCL and HESCO
8. Ms. Rinchen O .Bhutia, Advocate, Govt. of Sikkim

Learned proxy counsel for the petitioner submitted that the counsel appearing in this matter was not able to attend the hearing due to some personal difficulty and accordingly prayed for an adjournment. The prayer was not opposed by the respondents present.

2. The petition shall be re-notified on 13.5.2010.

Sd/-
(T.Rout)
Joint Chief (Law)